

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 483 of 2019**

**In the matter of:**

**Dharamveer Singh & Ors.**

**....Appellants**

**Vs.**

**Vinay Talwar & Ors.**

**....Respondents**

**Present:**

**Appellant: Ms. Tanvi Sapra, Advocate**

**Respondents: Mr. K. Datta and Mr. Shivankar, Advocates for RA  
Mr. Abhishek Anand, Advocate for RP**

**With**

**Company Appeal (AT) (Insolvency) No. 502 of 2019**

**In the matter of:**

**Nitin Gupta**

**....Appellant**

**Vs.**

**Applied Electro-Magnetics Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellant:**

**Respondents: Mr. V. Seshagiri, Mr. Siddharth Sachar and Mr. Shreyuss  
S. Joshi, Advocates for R-2.  
Mr. K. Datta and Mr. Shivankar, Advocates for RA  
Mr. Abhishek Anand, Advocate for RP**

**ORDER**

**12.02.2020:** Let pleadings be completed within one week in both the cases.

Post these Appeals 'for hearing' on **25<sup>th</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

sa/nn